

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I-10

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 182/2005

Date of order: 14.11.2006

Mr. Kamal Dave, counsel for applicant.
Mr. Vinit Mathur, counsel for respondents.

Learned counsel for the applicant states at bar that the applicant has already been granted the relief as prayed for in this case and therefore, the O.A. is rendered infructuous. Learned counsel for the respondents agrees for the same.

In the premises, the Original Application stands disposed of having become infructuous since the relief prayed for has already been granted. No costs.



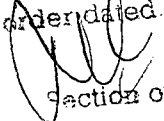
[R R Bhandari]
Administrative Member



[J K Kaushik]
Judicial Member

16/11

Part II and III destroyed
in my presence on 11/4/14
under the supervision of
section officer () as per
order dated 31/01/14



Section officer (Record)

R/c T-11

Bloway
21.11.06

for Kamal Dave